

Price Revision of Drugs

1393. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 11 given in the Rajya Sabha on the 27th July, 1987 and state the price of Piperazine and its salts, Intestophan

and Amodiaquin before DPCO, 1987, their present price and the percentage change in each case?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): The required details to the extent of information available are given below.

Price fixed under DPCO, 1979

1. Piperazine Adipate	65.50
2. Piperazine Phosphate	56.25
3. Piperazine citrate	61.00
4. Piperazine hexahydrate	48.00
5. Intestophan	Not fixed
6. Amodiaquine	525.00

The prices of above drug are not revised under DPCO, 1987.

Formulations based on Ethylstrenol, Nandrolone, Phenyl Propionate and Decanoate

1394. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 51 given in the Rajya Sabha on the 25th April, 1988 and state:

(a) whether it is a fact that his Ministry has received complaints in regard to high prices of finished medicines based on Ethylstrenol, Nandrolone, Phenyl Propionate and Decanoate;

(b) if so, what are the details thereof and action taken thereon;

(c) whether it is a fact that the producers of these drugs have exceeded the prescribed profitability limits as per Form No. 6 submitted under DPCO, 1979;

(d) whether Kelkar Committee has been informed of these facts; and

(e) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (e) As per the provisions of

Drugs (Prices Control) Order 1987, formulations of Ethylstrenol, Nandrolone, Phenyl Propionate and Decanoate are not under price control and the manufacturer of decontrolled formulations are free to revise the prices. However, Government is keeping a watch and intervenes wherever necessary.

Recovery under Drugs Equalisation Account

1395. SHRI RAJNI RANJAN SAHU: Will the Minister of INDUSTRY be pleased to state:

(a) what is the progress of recovery of balance amount of Rs. 144.62 lakh from Fullford under Drugs Equalisation Account as per the decision of Delhi High Court;

(b) whether his Ministry has been able to recover Rs. 106.36 lakh due from M/s. Warner Hindustan;

(c) since when the amount is due from each; and

(d) what is the difficulty in the recovery of these amount and what steps have been taken to overcome these difficulties?